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## ACT 7 OF 1996

### THE KERALA PANCHAYAT RAJ (AMENDMENT) ACT, 1996 [\[1\]](#)

*An Act further to amend the Kerala Panchayat Raj Act 1994.*

*Preamble.* —WHEREAS it is expedient to amend the Kerala Panchayat Raj Act, 1994 (13 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Forty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.* —(1) This Act may be called the Kerala Panchayat Raj (Amendment) Act, 1996

(2) Sections 2, 5, 6 and 7 of this Act shall come into force at once and Section 3 shall be deemed to have come into force on the 1<sup>st</sup> day of October, 1995 and the other Sections shall be deemed to have come into force on the 16<sup>th</sup> day of February 1996.

2 • *Amendment of section 149.*—In the Kerala Panchayat Raj Act, 1994 (13 of 1994) (hereinafter referred to as the principal Act), in sub-section (3) of Section 149, for the words, "within three months" the words, "within six months" shall be substituted.

3 • *Amendment of section 160.*—In section 160 of the principal Act,—

(a) in the marginal heading, for the words, "pay and allowances", the words "and honorarium" shall be substituted.

(b) in sub-section (1), for the words "monthly pay and allowance", the word "honorarium" shall be substituted.

4. *Amendment of section 283.*—For Section 283 of the principal Act, the following section shall be substituted, namely:—

"283. *Power of Government to amend schedules.* —(1) The Government may, by notification in the Gazette, make additions to the entries in a Schedule to this Act.'

(2). No Schedule to this Act nor any entry in such Schedule, shall be omitted except under the authority of a law enacted by the State Legislature.

5. *Amendment of Third Schedule.*— In the Third Schedule of the principal Act,—

• under the heading "12. Public Health and Sanitation", in item (a), for the words "of Community Health Centres", the words "of all types of Primary Health Centres" shall be substituted.

• under the heading " 14. Welfare of Scheduled Castes and Scheduled Tribes", after item (1), the following item shall be inserted, namely:—

"(j) Management of Balavadies, Nursery Schools, Seasonal Day Care Centres and Dormitories for Scheduled Castes and Scheduled Tribes".

6. *Amendment of Fourth Schedule.* —In the Fourth Schedule of the principal Act,—

(1) under the heading "4. Public Health",—

(i) in item (a), for the words, "of Primary Health Centres", the words "of Community Health Centres" shall be substituted.

(ii) item (f) shall be omitted.

(2) under the heading "6. Welfare of Scheduled Castes and Scheduled Tribes", after item (g) the following item shall be inserted, namely:—

"(h) control of Pre-matric Hostels."

7 • *Amendment of Fifth Schedule.* —In the Fifth Schedule of the principal Act, under the heading " 13 . Welfare of Scheduled Castes and Scheduled Tribes", item (b) shall be omitted.

8 • *Repeal and saving.* —(1) The Kerala Panchayat Raj (Amendment) Ordinance, 1996 (3 of 1996) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

## ACT 8 OF 1998

*An Act further to amend the Kerala Panchayat Raj Act, 1994*

*Preamble.*--WHEREAS it is expedient further to amend the Kerala Panchayat Raj Act, 1994, for the purposes hereinafter appearing;

BE it enacted in the Forty-ninth Year of the Republic of India as follows:--

1. *Short title and commencement.*--(1) This Act may be called the Kerala Panchayat Raj (Amendment) Act, 1998.

(2) It shall be deemed to have come into force on the 10th day of November, 1997

2. *Amendment of the Third Schedule.*--In the Kerala Panchayat Raj Act, 1994 (13 of 1994) (hereinafter referred to as the principal Act), in the Third Schedule, under the heading "13 Social Welfare", after item (h), the following items shall be inserted, namely:--

(i) distribution of the Social Security Pensions.

(j) distribution of unemployment dole, Agricultural Workers' Pension".

3. *Amendment of the Fifth Schedule.*--In the principal Act, in the Fifth Schedule,--

(1) under the heading "12. Social Welfare", item (a) shall be omitted;

(2) under the heading "16. Labour", item 2 shall be omitted.

4. *Repeal and Saving.*--(1) The Kerala Panchayat Raj (Amendment) Ordinance, 1998 (4 of 1998), is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

## **The Kerala Panchayat Raj (Amendment) Act, 2000**

**(Act 13 Of 2000)**

*An Act further to amend the Kerala Panchayat Raj Act, 1994 .*

*Preamble .—* whereas it is expedient further to amend the Kerala Panchayat Raj Act, 1994 for the purposes hereinafter appearing;

be it enacted in the Fifty-first year of the Republic of India as follows :—

1. *Short title and commencement . —* (1) This Act may be called the Kerala Panchayat Raj (Amendment) Act, 2000.

(2) Section 7 of the Act shall come into force at once and section 2 shall be deemed to have come into force on the 1st day of October, 1999 and the remaining sections shall be deemed to have come into force on the 18th day of January, 2000.

2. *Amendment of section 1 .—*In sub-section (3) of section 1 of the Kerala Panchayat Raj Act, 1994 (13 of 1994) (hereinafter referred to as the principal Act) the following proviso shall be added, namely:—

"Provided that sections 235 A to 235 Z shall come into force on the 1st day of January, 2001."

3• *Amendment of section 10.—* In sub-section (4) of section 10 of the principal Act, for the words "Government or the officer authorised by them" occurring at both the places the words "the State Election Commission or the officer authorised by it" shall be substituted.

4• *Insertion of new section after section 10 .—* After section 10 of the principal Act, the following section shall be inserted, namely: —

*"10A. (1) Review of final orders by State Election Commission .—* The State Election Commission, may either suo motu or on application, review any order issued under section 10 and pass such order as it may deem fit.

(2) An application for review under sub-section (1) shall be filed within fifteen days from the date of issue of the impugned final order:

Provided that the time taken for obtaining a copy of the order against which the complaint was filed shall be excluded from calculating the said fifteen days.

(3) Every order issued by the State Election Commission under sub-section (1) shall be published as soon as may be after it is issued, by affixing on the notice board of the Panchayat concerned and in a conspicuous place within the area of such Panchayat

and the fact of such publication shall be published in the Gazette and in two local newspapers having wide circulation within the Panchayat area concerned and a copy each, of the order, shall be given free of cost, to the concerned Panchayat level committees of all political parties having representation in the Legislative Assembly."

5. *Amendment of section 149* .—In section 149 of the principal Act after sub-section (4) the following sub-section shall be inserted namely:—

"(4a) A casual vacancy of a member of the Panchayat at any level shall be reported directly by the Secretary concerned, to the State Election Commission within seven days of the occurrence of such vacancy and the Secretary who defaults in reporting the vacancy to the Commission within the said period without reasonable cause, shall be punishable with fine which may extend to one thousand rupees and for this purpose the State Election Commission shall have the power to initiate prosecution proceedings."

6. *Amendment of section 157* .—(1) In section 157 of the principal Act,—

(a) in sub-section (2) for the word "Government" the words "State Election Commission" shall be substituted.

(b). For sub-section (5) the following sub-section shall be substituted, namely:—

(c) "(5) A meeting convened under this section shall be presided over by an officer authorised by the State Election Commission under sub-section (2);"

(d) Sub-section (5a) shall be omitted;

(e). in sub-section (10) for the words "shall be entitled to vote thereon except the right of a casting vote or second vote", the words, "shall not be entitled to vote thereon", shall be substituted.

7. *Amendment of section 220* .—In clause (b) of section 220 of the principal Act, for the existing proviso, the following proviso shall be substituted, namely:—

"Provided that, the said limit of three metres shall not be applicable for the construction of 1st floor or 2nd floor or both upon a building, existing on the date of coming into force of this Act:

Provided further that, any path, bridge or similar constructions used solely for entering into any building or weather shade or sun shade forming part of the building may, subject to the rules regarding construction of building, be constructed within the said three metres limit:

Provided also that, when an existing portion of a building is to be demolished for the implementation of a Town Planning Scheme it shall not be in such a manner that it

would adversely affect the remaining building or the additions to be made, and the full responsibility of the safety and stability thereof shall vest with the owner of the building, and when he has to undertake such a demolition it shall be done at his own expense and responsibility, and he shall not be eligible for any damages for the said construction and for this purpose a consent certificate shall be produced along with the application."

8. *Amendment of section 235 AB* .—In section 235 AB of the principal Act in sub-section (1) for the words and figures "on or before 31st December, 1998" the words and figures "on or before 15th October, 1999" shall be substituted.

9. *Repeal and Saving* .—(1) The Kerala Panchayat Raj (Amendment) Ordinance, 2000 (3 of 2000) is hereby repealed.

(2) Notwithstanding such repeal anything done or deemed to have been done or any action taken or deemed to have been taken under the said Ordinance shall be deemed to have been done or taken under this Act.

## ACT 12 OF 2001

### THE KERALA PANCHAYAT RAJ (AMENDMENT) ACT, 2001 [\[1\]](#)

*An Act further to amend the Kerala Panchayat Raj Act, 1994.*

*Preamble.--* WHEREAS it is expedient further to amend the Kerala Panchayat Raj Act, 1994, for the purposes hereinafter appearing;

BE it enacted in the Fifty-second Year of the Republic of India as follows:--

1. *Short title and commencement.--*(1) This Act may be called the Kerala Panchayat Raj (amendment) Act, 2001.

(2) It shall be deemed to have come into force on the 14th day of September, 2001.

2. *Amendment of section 271 F.--* In the Kerala Panchayat Raj Act, 1994 (13 of 1994) (hereinafter referred to as the principal Act), in section 271 F, --

(i) in clause (f), for the words "constituted under section", the words "referred to in section" shall be substituted;



(ii) in clause (h), for the words "constituted under section", the words "referred to in section" shall be substituted;

3. *Substitution of new section for section 271 G.--* In the Principal Act, for section 271 G, the following section shall be substituted, namely:--

"271 G. *Term of office and conditions of Service of the Ombudsman.--*(1) There shall be an authority for Local Self Government Institutions at State Level known as 'Ombudsman' for making investigations and enquiries, in respect of charges on any action involving corruption or maladministration or irregularities in the discharge of administrative functions, in accordance with the provisions of this Act by Local Self Government Institutions and Public Servants working under them and for the disposal of such complaint in accordance with section 271 Q.

(2) The Governor shall, on the advice of the Chief Minister, appoint a person who has held the post of a judge of the High Court as Ombudsman.

(3). A person appointed to be the Ombudsman shall, before he enter upon his office, make and subscribe before the Governor or some person appointed in that behalf by him, an oath or affirmation according to the form set out below:--

"I, A.B. having been appointed as the Ombudsman for Local Self Government Institutions under the Kerala Panchayat Raj Act, 1994, do swear in the name of God/Solemnly affirm that I will bear true faith and allegiance to the Constitution of India and I will duly and faithfully and to the best of my ability, knowledge and judgement perform the duties of my office without fear or favour, affection or ill-will".

(4) A person appointed as Ombudsman shall hold office for a term of three years from the date on which he enters upon his office:

Provided that,--

(a) the Ombudsman may, by writing under his hand addressed to the Governor, resign his office; and

(b) the person appointed as Ombudsman may be removed from his office in the manner provided in section 271 H.

(5) The person appointed as Ombudsman shall be entitled for salary and allowances as are admissible to a Judge of the High court of Kerala.

(6) On expiry of his term of office as Ombudsman, he shall not be eligible for re-appointment as Ombudsman or for further appointment to any office of profit under the Government of Kerala or in any corporation, company, society or university by or under the control of the Government of Kerala".

4. *Substitution of new section for section 271 H.*-- For Section 271 H of the principal Act, the following section shall be substituted, namely:--

"271 H. *Removal of Ombudsman.*--(1) The Ombudsman shall not be removed from his office, except by an order of the Governor, passed after an address by the State Legislative Assembly, supported by a majority of the total membership of the House and by a majority of not less than two-thirds of the members of the Lagislative Assembly present and voting, has been presented to the Governor in the same session for such removal, on the ground of proved misbehaviour or incapacity.

(2) The procedure for the presentation of an address under sub-section (1) and for the investigation and proof of the misbehaviour or incapacity of the Ombudsman shall be in accordance with the provisions of law made by the Legislative Assembly".

5. *Amendment of section 271 N.*-- In section 271 N of the principal Act, sub-sections (4) and (5) shall be omitted.

6. *Amendment of section 271 R.*-- In clause (i) of section 271 R of the principal Act, for the words "members of the Ombudsman and its", the words "the person to be appointed as Ombudsman and the Ombudsman's" shall be substituted.

7. *Dissolution of the existing Ombudsman.*--(1) Notwithstanding anything contained in the principal Act or in any other law or in any judgement, decree or order of any Court, on and from the date of commencement of this Act, the Chairman and Members of the existing Ombudsman constituted under the provisions of the principal Act shall by this Act, be deemed to have vacated their office as such.

(2) The Chairman and Members of the Ombudsman who have deprived of their official position by virtue of this Act, shall be entitled to get the salary, allowances and other benefits for the period in which they have functioned as the Chairman or the Member, as the case may be:

Provided that the Chairman or the Member, as the case may be, who have been deprived of their official position shall not be entitled to the salary, allowances and, other benefits for the remaining period of their tenure.

(3) Further action in pursuance of the orders passed by the Ombudsman before the date of commencement of this Act and all enquiries, investigations and other proceedings pending disposal on the date of commencement of this Act shall be deemed to be commenced before the Ombudsman appointed under the principal Act as amended by this Act.

8. *Repeal and Savings.*--(1) The Kerala Panchayat Raj (Amendment) Ordinance, 2001 (36 of 2001) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have done or taken under the principal Act, as amended by this Act.

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1 Received the assent of the Governor on 23-11-2001. Translation in English language published under the authority of the Governor in the Kerala Gazette Extraordinary No.286, dated 20-03-2002.

ACT 9 OF 2003

**THE KERALA PANCHAYAT RAJ (AMENDMENT) ACT, 2003 [\[1\]](#)**

*An Act further to amend the Kerala Panchayat Raj Act, 1994.*

*Preamble.*--WHEREAS it is expedient further to amend the Kerala Panchayat Raj Act, 1994 (13 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Fifty-fourth year of the Republic of India as follows:-

1. *Short title and commencement.*--(1) This Act may be called the Kerala Panchayat Raj (Amendment) Act, 2003.

(2) Section 2 of this Act shall be deemed to have come into force on the 24th day of March, 1999 and the remaining sections shall be deemed to have come into force on the 29th day of March, 2003.

2. *Amendment for section 29.*--In section 29 of the Kerala Panchayat Raj Act, 1994 (13 of 1994), (hereinafter referred to as the principal Act) to clause (c) the following proviso shall be added, namely:--

"Provided that even if a candidate has omitted any word or words inadvertently when he makes and subscribes signature in such oath or affirmation and in the case he has been subsequently elected as a member and assumed office on oath or affirmation made in the Second Schedule he shall not be considered as disqualified for the mistake happened earlier."

3. *Validation.*--Notwithstanding anything contained in the Kerala Panchayat Raj Act, 1994 (13 of 1994) or any other law, or judgement or order of any court where a person has been elected as a member of a Panchayat and has assumed office after making and subscribing oath or affirmation as per the Second schedule of the principal Act, he shall not be deemed to be disqualified for being a member or his election shall not be considered as void for the only reason that while presenting nomination paper he has omitted any word or words in the oath or affirmation made or subscribed before the returning officer or any other authority and he shall continue to be the member.

4. *Repeal and saving.*--(1) Section 3 of the Local Self government Institution Laws (Amendment) Ordinance, 2003 (2 of 2003) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have done or any action taken or deemed to have taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.



**(ACT 31 OF 2005)**

THE KERALA PANCHAYAT RAJ (THIRD AMENDMENT) ACT, 2005 [\[1\]](#)

*An Act further to amend the Kerala Panchayat Raj Act, 1994.*

*Preamble.*- WHEREAS, it is expedient further to amend the Kerala Panchayat Raj Act, 1994 (Act 13 of 1994), for the purposes hereinafter appearing;

BE enacted in the Fifty-sixth Year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the Kerala Panchayat Raj (Third Amendment) Act, 2005.

(2) Sub-section (1) of section 2 of this Act shall be deemed to have come into force on 24th March, 1999 and sub-section (2) thereof shall be deemed to have come into force on the first day of January, 2001, sections 5, 6 & 14 shall be deemed to have come into force on the first day of September, 2000 and the remaining sections shall come into force at once.

2. *Amendment of Section 1.*- In the Kerala Panchayat Raj Act (Act 13 of 1994) (hereinafter referred to as the principal Act), in section 1,-

(1). in sub-section (2), the following proviso shall be inserted, namely:-

“Provided that the provisions in Chapters XXV B, XXV C of this Act shall extend to the areas within the limits of Town Panchayats, Municipal Councils and Municipal Corporations in the State of Kerala.”.

(2) In the proviso to sub-section (3), for the words and figures “Ist day of January, 2001”, the words and figures “Ist day of January, 2006” shall be substituted.

3. *Amendment of section 3.*- In sub-section (3) of section 3 of the principal Act,-

(1) for the words “shall meet at the place fixed by the Village Panchayat” the words “shall meet at the place, date and time, fixed by the Convenor of Grama Sabha in consultation with the President of the village panchayat and the Convenor of the Grama Sabha shall intimate the details of the meeting to the Grama Sabha Members by a public notice” shall be substituted;

(2) for the words “Convenor of the Village Panchayat”, the words “Convenor of Grama Sabha” shall be substituted.

4. *Amendment of section 35.*- In section 35 of the principal Act,-

(1) in clause (f), after the words “or except as permitted by rules made under this Act”, the following words shall be added, namely:-

“or enters into the contract or work with the Panchayat as a Convener of the beneficiary committee which undertake the project or work of that Panchayat;”;

(2) for the existing clause (g), the following clause shall be substituted, namely:-

“(g) is employed as paid legal practitioner on behalf of the Government or the Panchayat concerned or accepts employment as a legal practitioner against the Panchayat; or”;

(3) after clause (q) the following clause shall be added, namely:-

“(r) failed to enter upon office within the time limit specified in sub-section (13a) of section 153”.

5. *Amendment of section 72.*- In section 72 of the principal Act,-

(1) in sub-section (1), after clause (a), the following clause shall be inserted, namely:-

“(aa) voting machine develops any mechanical failure during the course of recording votes; or”

(2) in clause (b) of sub-section (2) after the words “the error or irregularity in procedure”, the words “or the mechanical failure developed in the voting machine” shall be inserted.

6. *Insertion of new section after section 74.*- After section 74 of the principal Act, the following section shall be added, namely:-

“74A. *Using voting machine in elections.*- Notwithstanding anything contained in this Act or the rules made thereunder, the system of giving and recording of votes by voting machine, in such manner as may be prescribed, may be adopted in any election as the State Election Commission may fixed having regard to the circumstance of each locality.

*Explanation.*- For the purpose of this section “voting machine” means any electronic machine or any other machine used for giving or recording of votes and it shall also be construed that any reference as to ballot box or ballot paper in this Act or rules made thereunder save as otherwise provided, shall include the reference to a voting machine which is being used in any election.”



7. *Amendment of section 152.*- In sub-section (5) of section 152 of the principal Act for the word “Government”, the words “State Election Commission”, shall be substituted.

8. *Amendment of section 153.*-After sub-section (13) of section 153 of the principal Act, the following sub-section shall be added, namely:-

“(13a) The State Election Commission may declare the office of the President or Vice-President, as the case may be, as vacated on his own motion where the person has not entered upon his office without sufficient cause by taking oath or affirmation within a period of fifteen days from the date he was declared as elected as President or Vice-President of a Panchayat of any level.”.

9. *Amendment of section 161.*- In sub-section (6) of section 161 of the principal Act, after the words “a casting vote”, the word “also” shall be inserted.

10. *Amendment of section 162A.*- In sub-section (1) of section 162A of the principal Act,-

(1) In sub-clause (iii) of clause (a) for the words “water supply”, the words “water supply (drinking water)” shall be inserted;

(2) In clause (c),-

(a) In sub-clause (ii), after the words “small scale industry”, the word “electricity” shall be added;

(b) In sub-clause (v), after the words “development of scheduled caste scheduled tribe”, the words “eradication of poverty” shall be added.

11. *Amendment of section 204.*- In sub-section (3) of section 204 of the principal Act, the following *Explanation* shall be added, namely:-

“*Explanation.*- For the purpose of this section ‘aggregate income’ shall not include House Rent Allowance, City Compensatory Allowance, Conveyance Allowance or Travelling Allowance.”.

12. *Amendment of section 206.*- In clause (b) of sub-section (1) of section 206 of the principal Act, after item (iv), the following item shall be inserted, namely:-

“(iva) Transfer of assignment on lease other than sub-lease of immovable property

The same stamp duty on sale deed (item 21 or 22, as the case may be, of the schedule to the Kerala Stamp Act 1959) for consideration equal to the value of transfer.”

13. *Amendment of section 212.*- In sub-section (6) of section 212 of the principal Act, the following proviso shall be inserted, namely:-

“Provided that if the Government or the Central Government specifically insist to deposit the fund in Nationalised Bank or in any of the Co-operative Banks registered under the Kerala Co-operative Societies Act, 1969, or have given special permission to do so, the said fund may be deposited in such banks”.

14. *Amendment of section 254.*- In section 254 of the principal Act, after clause (liii) of sub-section (2), the following clause shall be inserted, namely:-

“(liiia) the manner of giving and recording of votes by using voting machine and the procedure for voting to be followed in polling stations where such voting machines are used.”.

15. *Validation.*- (1) Notwithstanding the cessation of operation of the Kerala Local Self Government Institution Laws (Amendment) Ordinance, 2001 (20 of 2001),-

(a) anything done or deemed to have been done or any action taken or deemed to have been taken under section 72, 74 and 254 of the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act;

(b) anything done or any action taken after the cessation of operation of the said Ordinance and before the publication of this Act in the Gazette, which could have been done or taken under the principal Act as amended by the said Ordinance had it not been ceased to operate, shall be deemed to have been done or taken under the principal Act as amended by this Act.

(2) The cessation of effect of the said Ordinance shall not,-

(a) affect any right, privilege, obligation or liability acquired, accrued or incurred thereunder; or

(b) affect any legal proceedings or remedy in respect of any such right, privilege, obligation or liability and any such legal proceedings or remedy may be instituted, continued or enforced under provisions of the principal Act as amended by this Act.

THE KERALA PANCHAYAT RAJ (FOURTH AMENDMENT) ACT, 2005 [\[1\]](#)

**(ACT 32 OF 2005)**

*An Act further to amend the Kerala Panchayat Raj Act, 1994.*

*Preamble.*- WHEREAS, it is expedient further to amend the Kerala Panchayat Raj Act, 1994 for the purposes hereinafter appearing;

BE it enacted in the Fifty-sixth year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the Kerala Panchayat Raj (Fourth Amendment) Act, 2005.

(2) It shall come into force at once.

2. *Amendment of section 236.*- In sub-section (1) of section 236 of the Kerala Panchayat Raj Act, 1994 (Act 13 of 1994), for the words “being a year or less period as is mentioned in the applications”, the words “being three years or such lesser period as is mentioned in the applications” shall be substituted.

**ACT 11 OF 2007**  
**THE KERALA PANCHAYAT RAJ (AMENDMENT) ACT, 2007**

*An Act further to amend the Kerala Panchayat Raj Act, 1994.*

*Preamble.*- WHEREAS, it is expedient further to amend the Kerala Panchayat Raj Act, 1994 (13 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Fifty-eighth year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the Kerala Panchayat Raj ( Amendment) Act, 2007.

(2) It shall come into force at once.

2. *Amendment of Section 35.*- The existing provisions of section 35 of the Kerala Panchayat Raj Act, 1994(13 of 1994), shall be numbered as sub-section (1) thereof and after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:-

“(2) Notwithstanding anything contained in clause (q) of sub-section (1), a member, who had committed default in filing a statement regarding assets and liabilities within the time limit specified under section 159 on the date on which the Kerala Panchayat Raj (Amendment) Act, 2007 came into force, shall not be deemed to be disqualified, if he files such statement before the concerned authority within 90 days from the date on which the said Act came into force.”.